200

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) Yes, Sir.

(b) Yes, Sir; if they apply.

(c) to (e) One such officer having since been allotted general pool accommodation in Delhi has come to notice. There was some delay in surrender of the concessional Monthly Suburban Ticket in this ease. Appropriate action has been taken and the format for the application form has been revised suitably.

Delay in projects sponsored by ICAR

1920. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the CAG in its recent report has complained of delay in deciding on projects sponsored by the Indian Council of Agricultural Research;

(b) if so, the details thereof?

(c) whether Government propose to take any fresh measures to review the working of ICAR; and

(d) if so, the d stails thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b) Sir, no such report has been received from the CAG. However, Director of Audit, Commerce, Works and Miscellaneous has prepared certain draft audit paragraphs in respect of the Indian Council of Agricultural Research. In the draft paragraph relating to Research Projects in Indian Agricultural Research Institute (IARI) some

cases of procedural delays in the clearance of the research projects by the Research Council of the Institute have been cited. The cases relate to the Agro-Energy Centre, wherein out of five research projects, only one was approved by the Research Council.

(c) No.

(d) Question does not arise.

Notices to ITDC to comply with PF Rules

1921. SHRI V. GOPALSAMY: SHRI TINDIVANAM G. VENKATRAMAN:

Will the Minister of LABOUR be pleased to state:

(a) the number of notices issued by PF authorities against management of the Indian Tourism Development Corporation together with the details of each notice including its nature and date on which it was issued;

(b) whether these notices have been complied with by the ITDC management; if so, the details in each case; and

(c) what steps are being taken . by PF authorities to make ITDC comply with PF Rules ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c) The requisite information is being collected and will be laid on the Table of Sabha in due course.

Non introduction of PF scheme by ITDC

1922. SHRIV. GOPALSAMY: SHRI TINDIVANAM G. VENKATRAMAN:

Will the Minister of LABOUR be pleased to state:

(a) how many times All India Paryatan Jan Mazdoor Sabha had written to the Central Provident Fund Commissioner regarding the non-introduction of Provident Fund by Indian Tourism Development Corporation at Hotel Ashok, Agra and Ashok Airport Restaurant, New Delhi;

(b) what action has been taken by Government so far on each of these complaints/letters;

(c) whether any prosecution proceedings have been initiated against the top ITDC officials including CMD for gross violation of PF rules; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d) The requisite information is being collected and will be laid on the Table of Sabha in due course.

NOD compliance of PF rules by Hotel Ranjit

1923. SHRI V. GOPALSAMY: Will the Minister of LABOUR be pleased to state:

(a) the number of visits by the PF Inspector to Hotel Ranjit, New Delhi to verify whether PF rules have been complied with or not during the last six months;

(b) whether any observations have been recorded or not by PF Inspector in this regard;

(c) if so, what are the contents of each observations;

(d) whether these observations have been complied; if so, when; and

(e) if the answer to part (d) above be in negative, what are the

reasons for not initiating prosecu-tionary proceedings against G.M. Hotel Ranjit by PF authorities so far?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Two visits had been paid by the Enforcement Officer to Hotel Ranjit during the last six months.

(b) and (c) He is reported to have made the following observations: (i) the management had deducted certain difference of P.F. contribution for the months of 6/89 to 8/89 from the salaries of employees for the month of September, 1989 without prior permission of the R.P.F.C.

- (ii) the eligibility register had not been completed.
- (iii) the ledger had not been posted upto date.

(d) The observations have not yet been complied with.

(e) A sh3w cause notice has been issued to the establishment to rectify the irregularities.

Migration of SC/ST

1924. SHRI G. Y. KRISHNAN: Will the Minister of WELFARE be pleased to state:

(a) whether Government's attention has been drawn to a recent Supreme Court judgement denying the privileges to the Scheduled Castes' and Tribes' migrants from one State to other State; and

(b) what steps Government intend to take to safeguard the interests of the such migrant?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.